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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. HO.5779/C-6/Gen-790/O.A. No.456/2023/2023

Dated 15.01.24

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Response on behalf of Uttar Pradesh Pollution Control Board, in compliance to the order dated 03.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 456 of 2023 In the matter of Ram Rang Shukla Versus State of U.P. & Others.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 03.11.2023 in OA no. 456/2023 In the matter of Ram Rang Shukla Vs. State of UP, The response on behalf of Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above


(Sanjeev Kumar Singh)
Member Secretary

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.


Member Secretary

Response on behalf of Uttar Pradesh Pollution Control Board, in compliance to the order dated 03.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 456 of 2023 In the matter of Ram Rang Shukla Versus State of U.P. & Others.

The Hon'ble N.G.T., Principal Bench, New Delhi vide its order dated 03.11.2023 in Original Application No. 456 of 2023 in the matter of Ram Rang Shukla Versus State of U.P. & Others. has passed the directions. The operative part of the order is as below:-

"..... 2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to seek response thereto from (1) State of Uttar Pradesh, through Chief Secretary, Government of Uttar Pradesh, (2) District Magistrate, Gonda, Uttar Pradesh, (3) UPPCB, through its Member Secretary and (4) M/s CH ENT Bhatta who stand impleaded as respondents no. 1 to 4. Memo parties be prepared and attached with the application accordingly.....

.....4. Reply/response on behalf of UPPCB be file within two months by e mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

Response

1. That in compliance to the order dated 02.08.2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 456/2023 a Joint Committee Report has been submitted by the UPPCB on 30.10.2023 vide letter no. H02434/C-6/Gen-790/OA No.456/23/2023 before Hon'ble Tribunal, New Delhi. A copy of the Joint Committee Report is being attached herewith as **Annexure No.-1** to this Response.
2. That in compliance Hon'ble Tribunal order dated 03.11.2023, the site of the brick kilns in question i.e. M/s C.H. Ent Bhatta, Vill- Bandhwa, Wazeerganj, Tehsil-Tarabganj, District- Gonda was inspected by officials of Regional Office, UP Pollution Control Board, Ayodhya on 14.12.2023 and 29.12.2023, in which the brick kiln in question was found closed. A copy of the Inspection report dated 14.12.2023 and

29.12.2023 along with photographs are being attached as Annexure No.-2&3 to this Response.

3. That further in pursuance to recommendation of the Joint Committee Report, vide letter dated 12.01.2024, Uttar Pradesh Pollution Control Board has issued a direction under section 31 A of The Air (Prevention and Control of Pollution) Act, 1981 against the brick kiln in question. The copy of the letter dated 12.01.2024 is being attached herewith as Annexure No.-4 to this Response.

The above response of the Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.


(Sanjeev Kumar Singh)
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H02434/C-6/Gen-790/O.A. No.456/2023/2023

Dated 30-10-23

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Regarding submission of Joint Committee Report in compliance of the order dated 02.08.2023 in OA no. 456/2023 In the matter of Ram Rang Shukla Vs. State of UP.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 02.08.2023 in OA no. 456/2023 In the matter of Ram Rang Shukla Vs. State of UP, The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above


(Dr. Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida,
District-GB Nagar, 201301.


Chief Environment Officer
(Circle-6)

**JOINT COMMITTEE REPORT IN COMPLIANCE OF HON' BLE NGT (PB) ORDER
O.A. No 456/2023 DATED 02.08.2023, Ram Rang Shukla Vs State of Uttar Pradesh,
Bandhwa, Wazeerganj, District-Gonda (UP)**

1. Background:

Hon'ble NGT, Principal Bench, Delhi vide its order dated 02.08.2023 in the matter of Ram Rang Shukla Vs State of Uttar Pradesh., (O.A. No 456/2023) passed order, regarding illegal operation of brick kiln M/s CH ENT Bhatta behind Indian Oil Petrol Pump, Bandhawa Chauraha, Wazeerganj, District Gonda, Uttar Pradesh in violation of siting criteria, environmental norms and closing order issued by UPPCB causing damage to environment, nearby vegetation and health hazards to local residents. Related portion of the order passed by Hon'ble NGT is as given below;

.....“2. *Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Central Pollution Control Board (CPCB), Uttar Pradesh State Pollution Control Board (UPPCB) and District Magistrate (DM), Gonda and direct the same to meet within one week, undertake visit to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position particularly with regard to siting criteria and CTE/CTO and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.*

3. *Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

4. *List for further consideration on 03.11.2023.*

The Joint Committee comprised of following members:

1. Sh Suresh Kumar Soni, ADM, (FR), Gonda (UP).
2. Sh. A.K.Tripathi, Scientist-C, Central Pollution Control Board, Regional Directorate, Lucknow.
3. Dr. T.N. Singh, Regional Officer, Uttar Pradesh Pollution Control Board, Ayodhya.

Subsequently, members of the committee visited the site on August 26, 2023.

2. Inspection of M/s CH ENT Bhatta behind Indian Oil Petrol Pump, Bandhawa Chauraha, Wazeerganj, District Gonda, Uttar Pradesh (UP)

Joint committee visited the questioned brick kiln M/s CH ENT Bhatta behind Indian Oil Petrol Pump, Bandhawa Chauraha, Wazeerganj, District Gonda, Uttar Pradesh to verify the factual position with regard to siting criteria and CTE/CTO on 26.08.2023. The detailed inspection report along with salient observations and recommendations are mentioned below:

S. No.	Particulars	Verification Details
A.	Location Details	
1.	Name of the Brick kiln & Address	M/s CH Ent Bhatta, Arazi No.- 821, Village Bandhwa, Wazirganj, Tarabganj, District-Gonda, (UP)
2.	Owner's name and contact details	Sh Hamid Ali (Proprietor) 9792426164
3.	GPS Co-ordinates Longitude: Latitude:	26.990582 82.124979
B.	Verification of the Display Board	
1.	Environmental Data displayed at the main gate: Yes/No.	No
C.	Operational/Working Status	
1.	Status at the time of visit Operational or Non-operational (Photograph attached as Annexure-1)	Non-operational due to off season (As reported last production process closed on 10.06.2023)
D.	Status of Consent to Establish (NOC)	
1	Status of Consent to Establish	Issued vide Ref. No.

		3062/NOC/2011 dated-23.03.2011.
2	Status of Consent to Operate & Validity period	Issued vide Ref. No. 164535/UPPCB/ Faizabad (UPPCBRO)/CTO/both/GONDA/2022, dated- 21.09.2022 which was valid till 31.07. 2023.
E.	Production and Capacity	
1.	Production as per Consent to Operate: No. of bricks per day: No. of bricks per month:	20000 Numbers/day - -
2.	Dimensions of the Kiln (Mtr/ft) Length: Width: Height:	(100X30X8)M 100 30 8
3.	Fuel details as per Consent to Operate: Type of fuel: Consumption per day (MT/Kg):	Coal 03 Tons Per Day
F.	Verification of the Brick Manufacturing Technology	
1.	Brick Manufacturing Technology Pattern of Brick Siting: Zig-Zag or straight (Photographs attached as Annexure-1)	Natural draft straight
2.	Whether ID fan installed, Yes/No If, Yes, then Capacity of ID fan (in terms of Fan Size, HP) (Photograph attached as Annexure-1)	No (Natural Draft) NA NA
3.	Shape of kiln (Oval/rectangular) (Photograph attached as Annexure-1)	Oval Shape Kiln
G.	Provision of Monitoring Facilities:	
1.	Stack height (Mtr/ft) Platform provided: (Y/N) Portholes provided: (Y/N) (Photographs attached as Annexure-1)	30M Yes Yes

3- **Overall Observation:**

- (i) The questioned unit M/s. C. H. Ent Bhatta, Behind Indian Oil Petrol Pump, Bandhwa Chauraha, Wazirganj, District- Gonda, Uttar Pradesh has obtained Consent To Establish (CTE) Vide Ref. No. 3062/NOC/2011 dated- 23.03.2011 To establish the Ent Bhatta on Arazi No.- 821, Vill- Bandhwa, Wazirganj, Gonda as per Zila Panchayat Guidelines before implementation of The Uttar Pradesh Brick Kilns (Siting Criteria For Establishment) Rules, 2012 notified by Govt. of U.P. vide Ref. No. 921/55-Parya/12-94(Parya)/2012, dated- June 27, 2012.
- (ii) The said Brick Field has obtained Consent To Operate (CTO) issued on dated 21.09.2022 with installed capacity 20,000 Bricks Per Day, which was valid upto 31.07.2023.
- (iii) During Joint Committee visit, the unit was found non-operational due to off season of the Bhatta operation period in rainy season. The last production process was closed on 10.06.2023 as reported by Brick Kiln owner.
- (vi) Respondent Board has directed to Ent Bhatta for conversion of the Natural draft to the induced draft technology brick kiln (with rectangular kiln shape and Zig-Zag brick setting) in compliance with timeline given by MOEF&CC notification G.S.R. 143(E) dt.22.02.2022.

As per notification dated 22.02.2022 "the existing brick kiln which are not following Zig-zag technology or vertical shaft or use Piped Natural Gas (PNG) as fuel in brick making shall be converted to Zig-zag technology or vertical shaft or use Piped Natural Gas as fuel for making brick kiln within period of (a) one year in case of kilns located within 10 Kilometers radius of Non Attainment Cities (NAC) as defined by CPCB (b) two years for other areas.

Gonda, Uttar Pradesh has not been categorized as Non Attainment Cities (NAC). The time line for conversion in Zig-zag technology for brick kilns is up to 21 February, 2024.

- (vii) The brick kiln is based on Natural draft technology and using Coal as fuel for brick kiln firing and coal was found stored in open unshaded area covered with tarpaulin. Internal roads within the premises of the questioned Brick Kiln were found unpaved which may cause fugitive emission while movement of vehicles.

(viii) The Brick Kiln has installed ⁱⁿ adequate monitoring facility i.e., Monitoring Platform, Ladder and Porthole. The unit has provided monitoring platform (2.5 ft. x 3.0 ft) & porthole (3.5 inches) at the stack. Monitoring platform and porthole were not found as per CPCB Guidelines for source emission monitoring.

(ix) Brick kiln has no adequate plantation for development of a green belt around the periphery of the brick kiln for dust control.

4- Recommendation:

- (i) The brick kiln should convert the kiln from Natural draft to Induced draft technology brick kiln (with rectangular kiln shape and Zig-Zag brick setting) in compliance with timeline given by MOEF&CC notification G.S.R. 143(E) dt.22.02.2022.
- (ii) The brick Kiln should not be allowed to operate without upgrading Air pollution Control System and obtaining valid CCA from UPPCB.
- (iii) The brick kiln is established on 2011 based on the applicable siting guidelines of Zila Panchayat and thereafter obtain Consent to Operate under Air (Prevention and Control of Pollution) Act, 1981.
- (iv) The Brick Kiln should develop proper green belt as per CCA to minimize fugitive emission & dust emission.
- (v) Fuel should be stored at shaded area to avoid fugitive emission. Water sprinklers are required to be deployed for control of Fugitive emission.
- (vi) The Brick Kiln should have pucca road within the premises to prevent fugitive emission during vehicle movement.


(Sh. A.K. Tripathi)
Scientist 'C' CPCB, RD

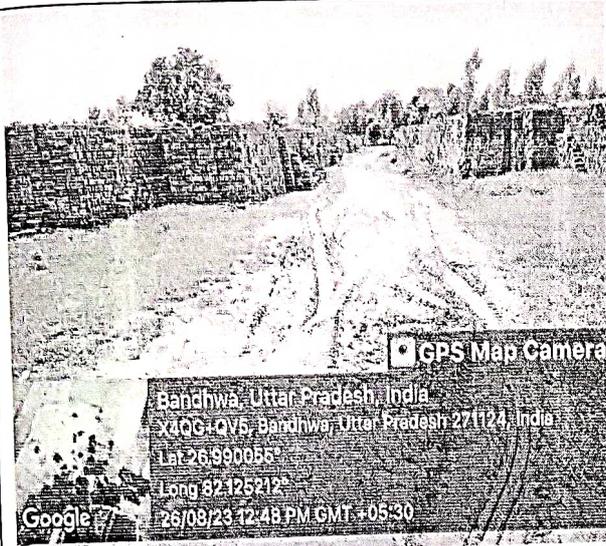

(Sh. Suresh Kumar Soni)
ADM(FR), Gonda


(Dr. T.N. Singh)
RO, UPPCB, Ayodhya

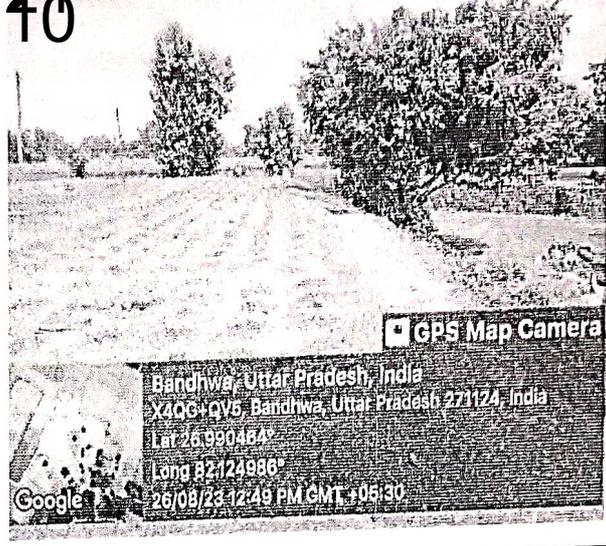
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Annexure-1

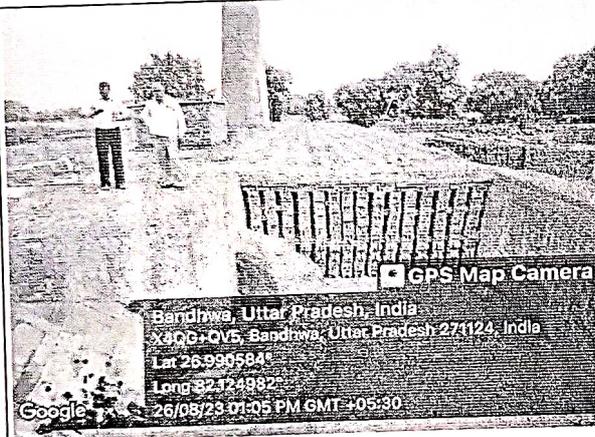
Photograph Gallery of M/s CH Ent Bhatta Udyog, Bandhawa, Wazeerganj, Gonda, UP



No Environmental Data Displayed Board & Unpaved roads



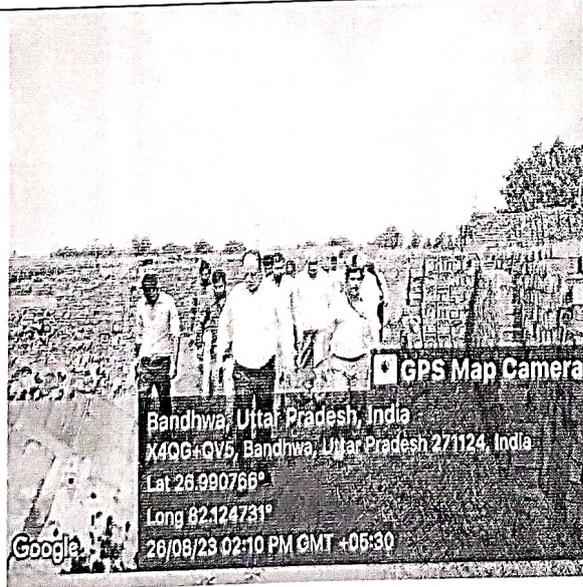
Oval Shape brick Kiln



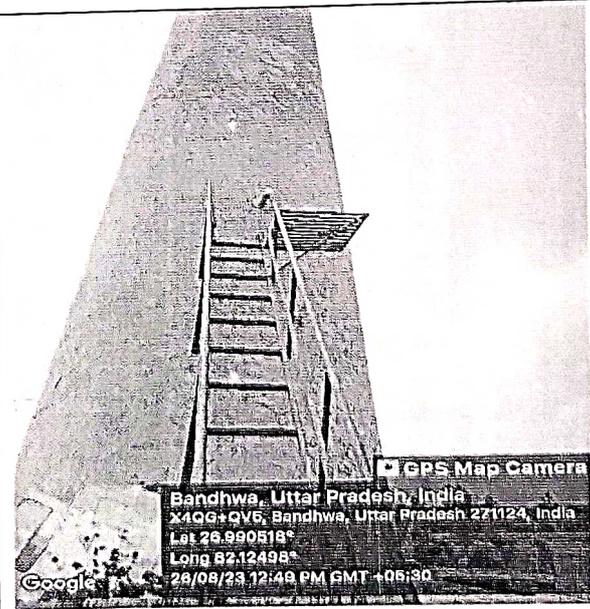
Straight Brick Setting pattern



Stack of the Brick Kiln



No adequate plantation around Brick kiln



Stack with Platform & Porthole

Joint Committee visit



Impact Zone (black spot) in Mango tree near brick Kiln



Coal used as fuel stored in open area

सन्दर्भ- मा0 एन0जी0टी0, नई दिल्ली में योजित G.A. No- 456/2023 राम रंग शुक्ला बनाम ग्रेट ऑफ यू0पी0 में पारित आदेश दिनांक 03.11.2023 के अनुक्रम में दिनांक 19.01.2024 को मा0 एन0जी0टी0, नई दिल्ली में सुनवाई के परिप्रेक्ष्य में लम्बित प्रकरण में मेसर्स सी एच ईट भट्टा, ग्राम बन्धवा, वजीरगंज, तहसील तरवगंज, जनपद गोण्डा की अद्यतन निरीक्षण आख्या:

उपरोक्त ईट भट्टे का निरीक्षण अध्यात्मनाक्षरगण द्वारा दिनांक 14.12.2023 को किया गया | निरीक्षण के समय श्री हमिद अली (प्रोप्राइटर) उपस्थित थे | निरीक्षण आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार उक्त ईट भट्टा ग्राम बन्धवा, वजीरगंज, तहसील तरवगंज, जनपद गोण्डा में वर्ष 2011 में स्थापित/संचालित है | उक्त ईट भट्टा 17 पाया का है | ईट भट्टे द्वारा कच्चे माल के रूप में गिट्टी, बालू एवं पानी का प्रयोग कर लगभग 20000 प्रतिदिन पक्की ईट का उत्पादन किया जाता है | निरीक्षण के समय उक्त ईट भट्टा ऑफ रीजन होने के कारण बन्द पाया गया |
2. उद्योग में जल का प्रयोग घरेलू प्रयोजनार्थ व औद्योगिक प्रयोजन हेतु किया जाता है | उद्योग द्वारा औद्योगिक प्रक्रिया में जल का प्रयोग कच्चे माल की गिरिसंग में किया जाता है | ईट भट्टे द्वारा किसी प्रकार का औद्योगिक उत्प्रवाह निस्तारित नहीं किया जाता है |
3. ईट भट्टा में ईंधन के रूप में कोयले का प्रयोग किया जाता है | निरीक्षण के समय ईट भट्टे में कोयले से जनित फलू गैसों का उत्सर्जन हेतु भूमि से लगभग 100 फिट ऊंची पक्की चिमनी एवं वायु प्रदूषण व्यवस्था के रूप में प्रेविटेशनल सेटलिंग चैम्बर के साथ-साथ चिमनी में पोर्टहोल, प्लेटफार्म एवं सीढ़ी की व्यवस्था स्थापित पायी गयी |
4. निरीक्षण के समय ईट भट्टे पर ईट पथाई का कार्य होता हुआ नहीं पाया गया और न ही ईट भट्टे पर ईट की पथाई हेतु कोई श्रमिक पाया गया |
5. निरीक्षण के समय ईट भट्टे पर जलावन लकड़ी एवं पूर्व से भण्डारित कोयला के अतिरिक्त अन्य नया भण्डारित कोयला नहीं पाया गया |
6. वर्तमान में ईट भट्टे को सहमति जल तथा वायु प्राप्त नहीं है |
7. निरीक्षण के समय श्री हमिद अली (प्रोप्राइटर) द्वारा अवगत कराया गया कि उक्त ईट भट्टे की कार्यवाही मा0 एन0जी0टी0 में लम्बित है | प्रकरण विचाराधीन होने के कारण ईट भट्टे पर फुकाई तथा पथाई का कार्य इस वर्ष शुरू नहीं किया गया है | मा0 एन0जी0टी0 का आदेश ईट भट्टा के पक्ष में आने के पश्चात् ही भट्टे में संचालन का कार्य शुरू किया जायेगा |

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है |


15/11/23
(विनाद कुमार)
प्रयोगशाला सहायक


15/12/2023
(अजय सिंह)
प्रयोगशाला सहायक


15/11/23
(सन्तोप कुमार)
सहा0पर्या0अभियन्ता

क्षेत्रीय अधिकारी महीदय,


15/11/2023

सन्दर्भ- मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No- 456/2023 राम रंग शुक्ला बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 03.11.2023 के अनुक्रम में दिनांक 19.01.2024 को मा0 एन0जी0टी0, नई दिल्ली में सुनवाई के परिप्रेक्ष्य में लघ्वित प्रकरण में मेसर्स सी एच ईट भट्टा, ग्राम बन्धवा, वजीरगंज, तहसील तरवगंज, जनपद गोण्डा की निरीक्षण आख्या:

उपरोक्त ईट भट्टे का निरीक्षण अधोह्यनाक्षरगण द्वारा दिनांक 29.12.2023 को किया गया | निरीक्षण के समय श्री हामिद अली (प्रोप्राइटर) उपस्थित थे, निरीक्षण के दौरान लिए गये फोटोग्राफ संलग्न है | निरीक्षण आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार उक्त ईट भट्टा ग्राम बन्धवा, वजीरगंज, तहसील तरवगंज, जनपद गोण्डा में वर्ष 2011 से स्थापित/संचालित है | उक्त ईट भट्टा 17 पाया का है | ईट भट्टे द्वारा कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग कर लगभग 20000 प्रतिदिन पक्की ईट का उत्पादन किया जाता है | निरीक्षण के समय ईट भट्टा संचालित नहीं पाया गया |
2. उद्योग में जल का प्रयोग घरेलू प्रयोजनार्थ व औद्योगिक प्रयोजन हेतु किया जाता है | उद्योग द्वारा औद्योगिक प्रक्रिया में जल का प्रयोग कच्चे माल की मिक्सिंग में किया जाता है | ईट भट्टे द्वारा किसी प्रकार का औद्योगिक उत्स्रवाह निस्तारित नहीं किया जाता है |



3. ईट भट्टा में ईंधन के रूप में कोयले का प्रयोग किया जाता है | निरीक्षण के समय ईट भट्टे में कोयले से जनित फ्लू गैसों का उत्सर्जन हेतु भूमि से लगभग 100 फिट ऊंची पक्की चिमनी एवं वायु प्रदूषण व्यवस्था के रूप में ग्रेविटेशनल सेटलिंग चैम्बर के साथ-साथ चिमनी में पोर्टहोल, प्लेटफार्म एवं सीढ़ी की व्यवस्था स्थापित पायी गयी |
4. निरीक्षण के समय ईट भट्टे पर ईट पथाई का कार्य होता हुआ नहीं पाया गया और न ही ईट भट्टे पर ईट की पथाई हेतु कोई श्रमिक पाया गया |
5. निरीक्षण के समय ईट भट्टे पर जलावन लकड़ी एवं पूर्व से भण्डारित कोयला के अतिरिक्त अन्य स्या भण्डारित कोयला नहीं पाया गया |
6. वर्तमान में ईट भट्टे को सहमति जल तथा वायु प्राप्त नहीं है |
7. निरीक्षण के समय श्री हामिद अली (प्रोप्राइटर) द्वारा अवगत कराया गया कि उक्त ईट भट्टे की कार्यवाही मा0 एन0जी0टी0 में लघ्वित है | प्रकरण विचाराधीन होने के कारण ईट भट्टे पर फुकाई तथा पथाई का कार्य इस वर्ष शुरू नहीं किया गया है | मा0 एन0जी0टी0 का आदेश ईट भट्टा के पक्ष में आने के पश्चात् ही भट्टे में संचालन का कार्य शुरू किया जायेगा |

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है |

Quf
30.12.23
(विनोद कुमार)

प्रयोगशाला सहायक

A
30.12.23
(अजय सिंह)

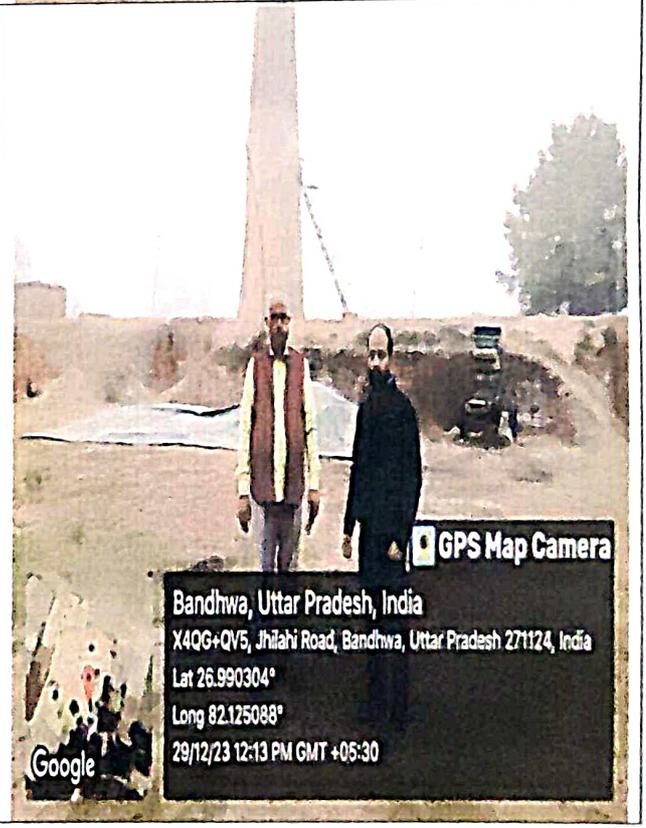
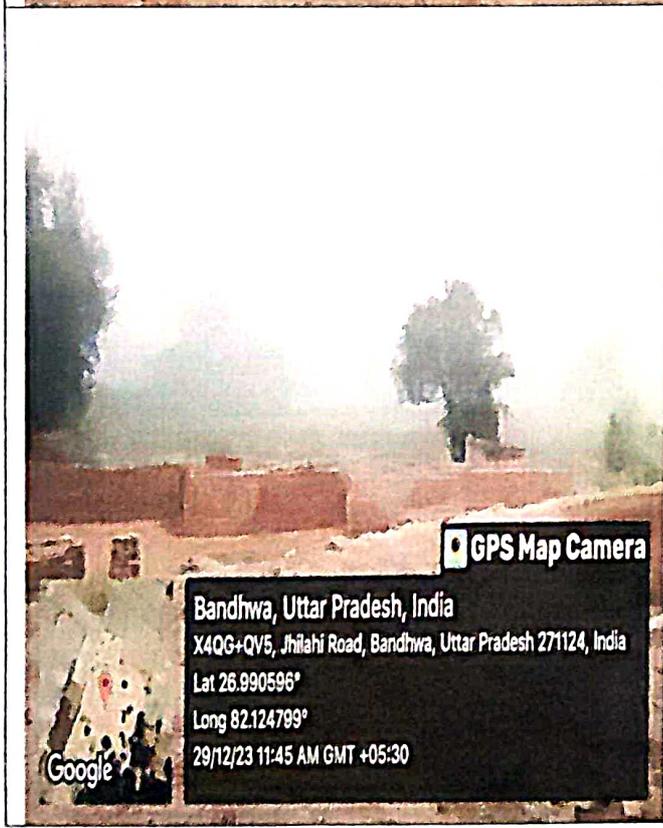
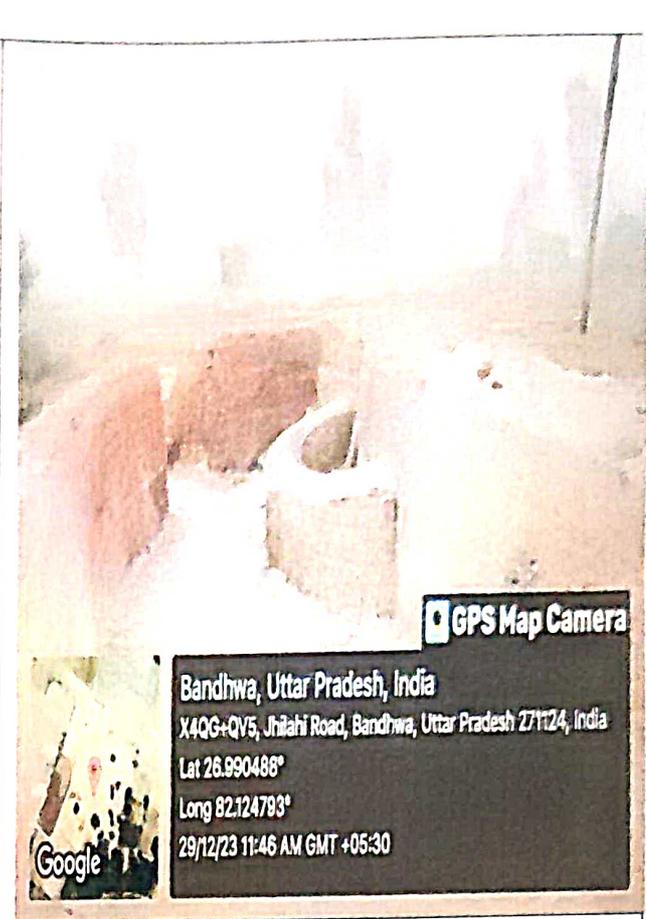
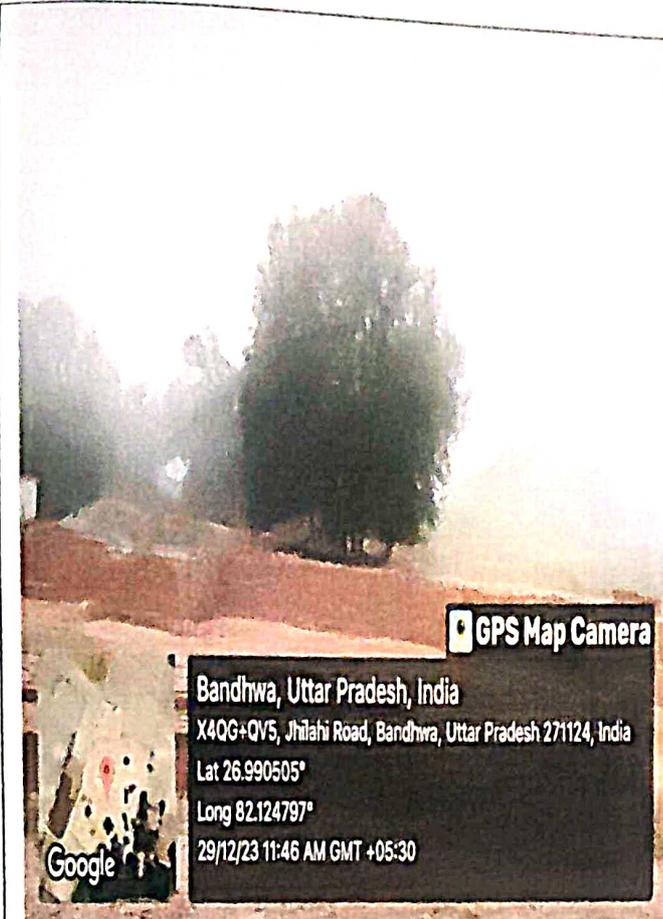
प्रयोगशाला सहायक

Adumkar
30.12.23
(सन्तोष कुमार)

सहा0पर्या0अभियन्ता

क्षेत्रीय अधिकारी महोदय,

Quf
30/12/2023



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड



UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H05G43/सी-6/ईट भट्ठा-177/ निर्देश/अयोध्या/2024

Dated 12-1-24

सेवा में,

पंजीकृत

मेसर्स सी0एच0 ईट भट्ठा,
ग्राम-बंधवा, वजीरगंज,
तहसील-तरबगंज,
जनपद-गोण्डा।

विषय: सो. सं. 783989/984
मेसर्स सी0एच0 ईट भट्ठा, ग्राम-बंधवा, वजीरगंज, तहसील-तरबगंज,
जनपद-गोण्डा विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981
यथासंशोधित की धारा-31 ए के अन्तर्गत निर्देश जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया माननीय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0-456/2023 राम रंग शुक्ला बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 2.08.2023 के अनुपालन में गठित संयुक्त समिति द्वारा सन्दर्भित ईट भट्ठे का निरीक्षण दिनांक 26.08.2023 को किया गया था। उक्त संयुक्त समिति की निरीक्षण आख्या में निम्न संस्तुतियां की गई हैं।

1. The brick kiln should convert the kiln from Natural draft to Induced draft technology brick kiln (with rectangular kiln shape and Zig-Zag brick setting) in compliance with timeline given by MOEF & CC notification G.S.R. 143(E) dt. 22.02.2022.
2. The brick Kiln should not be allowed to operate without upgrading Air pollution Control System and obtaining valid CCA from UPPCB.
3. The brick kiln is established on 2011 based on the applicable siting guidelines of Zila Panchayat and thereafter obtain Consent to Operate under Air (Prevention and Control of Pollution) Act, 1981.
4. The Brick Kiln should develop proper green belt as per CCA to minimize fugitive emission & dust emission.
5. Fuel should be stored at shaded area to avoid fugitive emission. Water sprinklers are required to be deployed for control of Fugitive emission.
6. The Brick Kiln should have pucca road within the premises to prevent fugitive emission during vehicle movement.

क्षेत्रीय अधिकारी द्वारा पत्र दिनांक 11.01.2023 के माध्यम से उपलब्ध करायी गयी आख्यानुसार ईट भट्ठे का निरीक्षण दिनांक 14.12.2023 एवं 29.12.2023 को किया गया, जिनमें ईट भट्ठा संचालित नहीं पाया गया तथा यह भी अवगत कराया गया कि वर्तमान में ईट भट्ठे के पास जल/वायु अधिनियमों के अन्तर्गत राज्य बोर्ड से संचालनार्थ सहमति प्राप्त नहीं है। क्षेत्रीय अधिकारी द्वारा उक्त के परिप्रेक्ष्य में ईट भट्ठे के विरुद्ध (वायु) की धारा-31 ए के अन्तर्गत निर्देश निर्गत किये जाने की संस्तुति की गई है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

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अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, अयोध्या की संस्तुति के परिप्रेक्ष्य में मेसर्स सी0एच0 ईट भट्ठा, ग्राम-बंधवा, वजीरगंज, तहसील-तरबगंज, जनपद-गोण्डा के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) की धारा-31 ए के अन्तर्गत निम्न निर्देश जारी किये जाते हैं।

1. यह कि ईट भट्ठा मेसर्स सी0एच0 ईट भट्ठा, ग्राम-बंधवा, वजीरगंज, तहसील-तरबगंज, जनपद-गोण्डा को यथावत् बन्द रखा जाये तथा राज्य बोर्ड से सहमति प्राप्त कर के ही संचालित किया जाये।
2. यह कि ईट भट्ठा मेसर्स सी0एच0 ईट भट्ठा, ग्राम-बंधवा, वजीरगंज, तहसील-तरबगंज, जनपद-गोण्डा द्वारा संयुक्त समिति की उपरोक्तानुसार वर्णित संस्तुतिओं का अनुपालन सुनिश्चित किया जाये।

उपरोक्त निर्देशों के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। कृपया नोट करें उद्योगों द्वारा उपरोक्त निर्देशों का अनुपालन सुनिश्चित न किये जाने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के अन्तर्गत नियमानुसार कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस निर्देश के साथ प्रेषित कि ईट भट्ठे को जारी निर्देशों का अनुपालन सुनिश्चित कराते हुए आख्या 15 दिन में उपलब्ध कराना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

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